

File No. J-12021/01/2020-JR
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Mansingh Road,
New Delhi. Dated 21st January, 2021

To

The Principal Accounts Officer,
Department of Legal Affairs, Lok Nayak Bhavan, 3rd Floor,
'C' Wingh, Khan Market New Delhi – 110003

Subject: **Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 42 Gram Nyayalayas in the State of Andhra Pradesh- regarding.**

Sir,

In continuation of this Department's Sanction order of even no. dated 3rd June, 2020 sanctioning of Rs. 3,78,00,000/- (Rupees Three Crore Seventy Eight Lakh Only) during 2020-21, I am directed to convey the sanction of the President of India for the payment of **Rs. 58,82,000/- (Rupees Fifty Eight Lakh and Eighty-two Thousand only)** towards Central assistance (Rs. 58,82,000/- towards **Non-Recurring Expenditure**) to the **State Government of Andhra Pradesh** for establishing and operating 42 Gram Nyayalayas in the State of Andhra Pradesh.

2. As per the guidelines, the Central Assistance for meeting the non-recurring expenditure will be limited to Rs 18.00 lakhs per Gram Nyayalayas for provision of accommodation, vehicle, office equipment, furniture, computer etc., 70% of the Central Assistance of Rs 18.00 lakhs per Gram Nyayalaya is provided for meeting the non-recurring expenditure. 70% of this amount is released when State Government notifies the setting up of a Gram Nyayalaya. The remaining 30% is released upon furnishing the documentary evidence of the establishment of Gram Nyayalaya.

3. The expenditure involved is debitable to Demand No. 64 during 2020-21 under Major Head - 3601-Grant-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head - 06.101 -Central Assistance /Share, Sub Head – 57 – Infrastructure facilities for Judiciary, Detailed Head- 02 - Assistance to State Governments for Establishing and Operating Gram Nyayalayas, Object Head-57.02.35- Grants for Creation of Capital Assets.

4. The concerned State Government is requested to utilize this amount during the current financial year 2020-21. The details of amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

5. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.
6. In respect of both recurring as well as non recurring expenditure to the State Government, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.
7. This sanction has been entered in the Register of Grants at Serial No. 40 at page No. 35-36.
8. This issues with the concurrence of Joint Secretary and Financial Adviser, IF Division, Ministry of Law and Justice vide their Note No. 71 dated 19.01.2021 and approval of Secretary (Justice) vide Note No.74 dated 21.01.2021.

Yours faithfully,



(R.C. Ahuja)

Under Secretary to the Government of India
Tele No: 011-23072139


File No. J-12021/01/2009-JR

Dated 21st January, 2021

Copy to:-

1. Chief Secretary, State Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Guntur, Andhra Pradesh-522237.
2. Secretary, Law Department, Government of Andhra Pradesh, Room No.154, Ground Floor, Block-1, A.P. Secretariat, Velagapudi, Guntur, Andhra Pradesh-522237. He is required to monitor the projects of construction of court halls and residential units for Judges and Judicial Officers of District and Subordinate courts in the State and provide details to Department of Justice with geo-tagging of constructed / under construction court halls and residential units on newly launched web portal.
3. Secretary, Finance Department, State Government of Andhra Pradesh, Velagapudi, Guntur, Andhra Pradesh. He will submit Utilisation Certificate of above mentioned amount.
4. Registrar General, High Court of Andhra Pradesh, Vijaywada, Andhra Pradesh.

5. Accountant General, State Government of Andhra Pradesh, Velagapudi, Guntur, Andhra Pradesh.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Ministry of Law and Justice, Shastri Bhawan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Concerned file.
13. Spare Copies-5.


(R.C. Ahuja)

Under Secretary to the Government of India